IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

(60) C.P.(IB)-3484(MB)/2019

CORAM: SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.09.2019

NAME OF THE PARTIES: Indiabulls Consumer Finance Limited
V/s
Apollo Soyuz Electricals Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Representative for the Petitioner is present. None from the Respondent side.
2. The Petitioner is to place on record the following information on the next date of hearing:
   (a) Consent of IRP.
   (b) Any reply by the Debtor company on receipt of main Company Petition.
   (c) Copy of Ledger A/c. of the Debtor company in the books of the Petitioner/ Creditor.
   (d) Affidavit of service of notice intimating the next date of hearing to the Corporate Debtor with tracking reports.
3. The matter is adjourned to **06.01.2020.**

Sd/-
M.K. SHRAWAT
Member (Judicial)

30.09.2019
Jd=